

LOK SABHA

Wednesday, February 26, 1964/  
Phalgun 7, 1885 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Das Commission of Inquiry

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\*304. { Shri Hari Vishnu Kamath:  
Shri Prakash Vir Shastri:  
Shri Yashpal Singh:  
Shri Bishanchander Seth:  
Shri Dhaon:  
Shri B. P. Yadava:  
Shri S. M. Banerjee:  
Shri Kajrolkar:

Will the Minister of Home Affairs be pleased to refer to the reply given in Starred Question No. 151 on 25th November 1963 and state:

(a) whether the Das Commission of Inquiry has concluded its work; and

(b) if so, whether a report has been submitted?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). No, Sir.

Shri Hari Vishnu Kamath: With a view to fostering and promoting the growth of norms of conduct and the rule of law so vital to a democracy, does Government propose even at this late stage to commend to the Chief Minister of the Punjab the example of healthy respect for the decision of the Supreme Court shown by the Andhra Chief Minister re-2213 (Ai) LSD—1.

cently? If not, what steps have been taken by Government to prevent possible tampering with records, files, documents and witnesses....

Mr. Speaker: Any other question? This is not relevant.

Shri Hari Vishnu Kamath: I bow to your ruling.

Are Government prepared to assure the House that they will accept in toto the conclusions, findings and recommendations of the Commission of Inquiry now in progress and implement them without any reservation or ambivalence, when the report is presented?

Mr. Speaker: That is hypothetical.

Shri Hari Vishnu Kamath: No, no. Whatever conclusions may be arrived at by the Commission must be accepted.

Mr. Speaker: How can that assurance be given unless the conclusions are before Government and they examine and see whether they can implement them or not?

He will be good enough to put another question, if he desires.

Shri Hari Vishnu Kamath: The Commission will come to certain conclusions. Will they accept them?

Mr. Speaker: There is nothing to argue. If he has another question, he may put it.

Shri Hari Vishnu Kamath: I am sorry I have no other question.

श्री बड़े : सुप्रीम कोर्ट ने यदि किसी के बारे में जजमेंट दिया तो उसका स्टेट्स को पालन करना ही चाहिये, क्या ऐसा कोई आदेश या आज्ञा शासन ने स्टेट्स को भेजी है या नहीं ?

**अध्यक्ष महोदय :** यह तो भेजी जायेगी ।

**श्री प्रकाशबीर शास्त्री :** पंजाब के मुख्य मंत्री के सम्बन्ध में दास आयोग द्वारा जो जांच की जा रही है . . . . .

**अध्यक्ष महोदय :** यह दास कमिशन तो और है । यह पंजाब के मुख्य मंत्री के बारे में तो नहीं है ।

**Shri Hari Vishnu Kamath:** This is about Punjab. That is why I have put those questions.

**श्री प्रकाशबीर शास्त्री :** गृह मंत्रालय को क्या कुछ इस प्रकार के पत्र अथवा ज्ञापन पंजाब के कुछ उच्च सरकारी अधिकारियों के द्वारा या व्यक्तियों के द्वारा मिले हैं कि उनके हल्फनामे दायर करने के अन्दर बाधा डाली जा रही है, यदि हां, तो उस पर गृह मंत्रालय ने क्या कार्यवाही की है ?

**The Minister of Home Affairs (Shri Nanda):** No, Sir. I am not aware of it.

**श्री यशपाल सिंह :** क्या यह सही है कि पंजाब के चीफ मिनिस्टर साहब अपने आफिस का इम्प्लुएंस लोगों के ऊपर डाल रहे हैं ताकि वे उनके खिलाफ गवाहियां न दें ? अगर यह सही है तो जब तक दास आयोग इस मामले को कंसिडर कर रहा है क्या यह ठीक नहीं होगा कि उनको इस पद से अलग किया जाए ?

**श्री हरि बिष्णु कामत :** वह मेरा प्रश्न भी था ।

**अध्यक्ष महोदय :** इतने का ही जवाब दे दिया जाए कि क्या ऐसी कोई रिपोर्ट आई है कि चीफ मिनिस्टर साहब दखल दे रहे हैं ताकि लोग गवाहियां न दें ।

**Shri Nanda:** The Home Ministry has not received any such information.

**Shri Warior:** Has the Commission got all the papers necessary for its inquiry or has there been any obstruction in having them?

**Shri Nanda:** Naturally, no obstruction will be placed by anyone.

**Shri Kapur Singh:** Is there any time limit now fixed for the conclusions of the labours of this Commission? Has it been ensured that proper and ample time will be given to Mr. Justice Das to complete his inquiry with impartiality and propriety?

**Shri Hajarnavis:** The time has been extended to the 1st April 1964. As we all know, Mr. Justice Das is a very thorough and conscientious Judge and all the time he requires and all the facilities he requires to come to his conclusions will certainly be given.

**Shri Hem Barua:** May I know if it is a fact that a no-confidence motion has been tabled against the hon. Speaker of the Punjab Legislative Assembly simply because he gave an affidavit before this Das Commission; if so, what steps Government have taken to see that people who are honest in their views about the whole affair to give affidavits or evidence are not being maligned?

**Mr. Speaker:** I am sorry it cannot be allowed, it is not relevant.

**Shri Bada:** Why can it not be allowed?

**Mr. Speaker:** Hon. Members know very well, much better than myself, the form in which a supplementary can be put, and particularly that it should be relevant to the question.

**Shri Tyagi:** In view of the fact that the Home Minister was pleased the other day to make a statement with regard to cases in which politicians and Ministers are concerned,—he has laid down a definite policy to deal with such cases—may I know if that will apply to this case also?

**Mr. Speaker:** That would be seen.

**Shrimati Savitri Nigam:** May I know whether the Home Minister has received information that a number of

hired people who had gone to give affidavits in the court fled away after they were cross-examined?

Shri Nanda: No, Sir.

Shri Hari Vishnu Kamath: Is it a fact that even after the Commission of Inquiry was appointed, the Prime Minister made certain statements commending the conduct of the Chief Minister of Punjab, and if so, are there reasons to suspect that this might in any way influence the course of the enquiry in progress?

Shri Tyagi: That was his personal opinion.

Shri Hari Vishnu Kamath: They were statements made by him as Prime Minister.

Shri Nanda: No, Sir.

Mr. Speaker: Next question. Shri Harish Chandra Mathur, Dr. L. M. Singhvi—Absent. Next question, Shri Shree Narayan Das.

Hon. Ministers should be ready with their answers for the next question.

**Economic Service Pool**

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\*306. { Shri Shree Narayan Das:  
Shri Yashpal Singh:  
Shri Krishnapal Singh:  
Shri P. C. Borooah:  
Shri Bhagwat Jha Azad:  
Shri Bibhud Mishra:  
Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether the proposal to create an Economic Service Pool has been finalised; and

(b) if so, the main features of the Scheme evolved?

The Minister of State in the Ministry of Home Affairs (Shri Hajar-navis): (a) No Sir.

(b) Does not arise.

**International Congress of Orientalists**

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\*307. { Shri Bhagwat Jha Azad:  
Shri Sidheshwar Prasad:  
Shri Rameshwar Tantia:  
Shri Swell:  
Shri E. Madhusudan Rao:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether India participated in the Commemoration of the 26th International Congress of Orientalists;

(b) if so, in what ways; and

(c) which other countries participated in that Congress and the main subjects discussed?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):**

(a) to (c). At India's invitation, the 26th session of the International Congress of Orientalists was held at New Delhi from 4th to 10th January, 1964. Delegates from 49 countries participated in the Congress; and subjects ranging from history to philosophy, philology, linguistics, archaeology, anthropology, religion, art, and the social sciences were discussed at the Congress which was divided into ten sections. A set of the publications brought out on the occasion of the Congress has been sent to the Library of Parliament.

Shri Bhagwat Jha Azad: May I know whether among the subjects to be discussed, a special item concerning Indian history was discussed in this Congress?

Shri Humayun Kabir: There was a section on Indology which was divided into five sub-sections, and almost all aspects of Indian culture and history were discussed in one way or another during the session of the Congress.